

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 628 OF 2024

In the matte of:

Alok Mohan

Applicant

Vs.

Escorts Kubota P Ltd. & Ors.

Respondents

Index

Sr. No.	Particulars	Page No.
1.	Reply on behalf of Central Pollution Control Board (CPCB) respondent no. 4 in compliance to Hon'ble NGT order dated 29.05.2024 in O.A. No. 628/2024.	1-6
2.	Annexure I: A copy of letter issued by CPCB to HSPCB dated 29.08.2024 regarding compliance of Hon'ble NGT order dated 29.05.2024.	7-11
3.	Annexure II: A copy of joint team report of HSPCB dated 09.09.2024.	12-37
4.	Annexure III: A copy of Hon'ble NGT order dated 29.05.2024, in O.A. No. 628/2024.	38-40

Srinivas Vishven

Adv. Srinivas Vishven

(On behalf of Central Pollution Control Board)

Dated: 11.09.2024

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 628 OF 2024

In the matte of:

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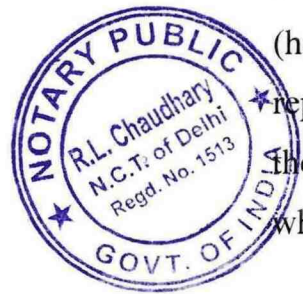
Vs.

Escorts Kubota P Ltd. & Ors.

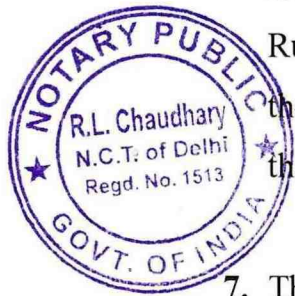
Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 4 CENTRAL POLLUTION
CONTROL BOARD (CPCB)**

1. That, the Hon'ble National Green Tribunal (hereinafter referred to as "NGT") vide order dated 29.05.2024 directed Central Pollution Control Board (hereinafter referred to as "CPCB") to file a reply. Thereby, the reply is made in succeeding paragraphs.
2. That, at the outset, the Answering Respondent denies all claims, contentions, allegations and averments against it in the above Original Application (hereinafter referred to as "OA") contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial, save any averment which has been expressly admitted hereinafter.
3. That, CPCB is a Statutory Board constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981") and the Environment (Protection) Act, 1986.



4. That in present case, applicant has sent letter petition to the Hon'ble NGT, which has been registered as OA No. 628/2024 with the grievance that M/s Escorts Kubota P Ltd., Sector-15A, Faridabad, Haryana (hereinafter referred to as "unit") is running a tractor manufacturing unit (adjacent to the applicant's residence) and causing air, water and noise pollution. He has also alleged that the unit is discharging polluted water & deteriorating ground water.
5. That it is humbly submitted that as per the CPCB categorization-2016, "Automobile Manufacturing (integrated facilities)" is classified under "Red Category" of industrial sector and required to obtain Consent to Establish (hereinafter referred to as "CTE") and Consent to Operate (hereinafter referred to as "CTO") from concerned State Pollution Control Board/Pollution Control Committee (hereinafter referred to as "SPCB/PCC") under the Water Act, 1974 and the Air Act, 1981.
6. That it is humbly submitted that the unit is required to obtain authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended (hereinafter referred to as "HOWM Rules, 2016) from the concerned SPCB/PCC for management of hazardous waste generated during the manufacturing processes.
7. That in compliance of the aforesaid order of the Hon'ble NGT, the Answering Respondent vide letter dated 29.08.2024 requested HSPCB to provide a comprehensive report regarding the unit. A copy of the CPCB letter dated 29.08.2024 is annexed and marked as **Annexure-I**.
8. That, response to the aforesaid letter issued by the Answering Respondent herein, the HSPCB has provided the report of inspection carried out on 23.08.2024 by the joint team comprising officials from HSPCB, Faridabad and



SDM, Badkal in compliance of the aforesaid order of the Hon'ble NGT. A copy of joint team report enclosed with HSPCB letter dated 09.09.2024 is annexed and marked as **Annexure-II**.

9. The following facts are placed on record based on the joint report received from Haryana SPCB;

- i. There are 02 units engaged in manufacturing of tractor component/parts and fall under "Red Category" of industry located at 18/4, Mathura Road, Faridabad.
- ii. Both the units have valid consent from HSPCB.
- iii. Unit-1 has 01 sewage treatment plant (hereinafter referred to as "STP") for treatment of domestic wastewater and no trade effluent generated while Unit-2 has 01 STP for treatment of domestic wastewater which is further use in horticulture & flushing in toilet and 01 effluent treatment plant (hereinafter referred to as "ETP") for treatment of trade effluent and further disposed to sewer.
- iv. Unit-1 has 01 gas generator set while Unit-2 has 02 gas generator sets and 01 diesel generator with dual fuel kit installed. All the generators having stack height as per norms.
- v. Unit-2 has 03 nos. of paint booth with 03 nos. of gas fired ovens and 02 nos. of hot water generator using PNG as fuel. The fumes generated from paint booth are suppressed by water sprinklers installed inside the booth and the liquid precipitate is treated in ETP.
- vi. Common wall of Unit-1 and the complainant are found to be not sufficient.
- vii. Unit-1 has 03 nos. of bore wells for domestic consumption while Unit-2 has 02 nos. of bore wells for trade and domestic consumption. Both the units have obtained necessary permissions from Haryana Water Resources Authority (hereinafter referred to as "HWRA").



- viii. Unit-1 has an underground diesel storage tank of capacity 20 kiloliters per day (hereinafter referred to as "KLD") while Unit-2 has 40 KLD.
- ix. The samples from STP/ETP collected by the Joint team from both the units were found to be within the stipulated norms.

10. That the Answering Respondent observed that the joint team report has not covered the information w.r.t. status of groundwater quality, monitoring of source emission, ambient air quality & ambient noise, AQI data of the area and hazardous waste generation & its management to comply the order of Hon'ble NGT dated 29.05.2024. Accordingly, it is humbly submitted that HSPCB may carry out such monitoring and assess the environmental data/information for taking appropriate action.

11. That, the Answering Respondent herein craves leave of the Hon'ble NGT to file additional reply, in future, if required.

12. That, in view of the submissions made in preceding paragraphs, the Answering Respondent i.e. CPCB shall abide by the orders/directions passed by the Hon'ble NGT in the instant matter.



A handwritten signature in blue ink, appearing to read "Anamika Sagar".

(Anamika Sagar)

Scientist-'E'

Central Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 628 OF 2024**

In the matte of:

Alok Mohan

Applicant

Vs.

Escorts Kubota P Ltd. & Ors.

Respondents

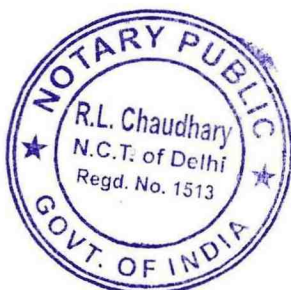
**REPLY ON BEHALF OF RESPONDENT NO. 4 CENTRAL POLLUTION
CONTROL BOARD (CPCB)**

AFFIDAVIT

I, Anamika Sagar, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 4 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent in the instant matter is duly authorized to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.


DEPONENT



अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION
11 SEP 2024

Verified at New Delhi on this day of _____ 2024 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Anamika Sagar
DEPONENT



ATTESTED
NOTARY PUBLIC
GOVT. OF INDIA
11 SEP 2024

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अटल नगर, दिल्ली-110032

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
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(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अटल नगर, दिल्ली-110032



93

Annexure-I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA
MOST URGENT
HON'BLE NGT MATTER

Speed Post/E-mail

CM-13011/185/2024-LAW-HO-CPCB-HO

August 29, 2024

To

The Member Secretary
Haryana State Pollution Control Board
C-11, Sector-6,
Panchkula – 134109

[Kind Attn.: Regional Officer, Haryana SPCB, Faridabad]

Sub: Compliance of Hon'ble NGT order dated 29.05.2024 in OA No. 628 of 2024; Alok Mohan Vs. Escorts Kubota P Ltd. & Ors. – reg.

Sir,

This has reference to the Hon'ble NGT (PB) order dated 29.05.2024 in OA No. 628 of 2024 in the matter of Alok Mohan Vs. Escorts Kubota P Ltd. & Ors. wherein following directions passed:

"... 3. Being a letter petition, the Applicant has not properly impleaded the respondents in the matter. Hence, we implead the following as respondents in this case:

- (1). Member Secretary, Haryana State Pollution Control Board (HSPCB).
- (2). Escorts Kubota Private Limited, Sector 15-A, Faridabad, Haryana.
- (3). District Magistrate, Faridabad.

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing..."

A copy of the Hon'ble NGT order is enclosed for kind reference.

In view of the above, it is requested to provide the comprehensive report covering all the pollution aspects, siting of the units, etc. for submissions of CPCB response to the Hon'ble NGT in compliance of its order dated 29.05.2024, on or before 03.09.2024.

Yours faithfully


(Anamika Sagar)
Additional Director &
Divisional Head IPC-IV

Encl.: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

Copy to:

- (i) The Regional Officer,
Haryana SPCB, Regional Office,
Sec-16A, Opp. Hewo Apartment,
Faridabad - 121002
- (ii) DH, Law, CPCB


(Anamika Sagar)

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 628/2024

Alok Mohan

Applicant

Versus

Escorts Kubota P Ltd & Ors.

Respondent(s)

Date of hearing: 29.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Alok Mohan, Applicant in Person

ORDER

1. This original application has been filed by the Applicant in the form of the letter petition making a complaint against violation of the environmental norms by Escorts Kutoba Limited at Faridabad. The plea of Applicant is that the house of Applicant at Sector 15A, Faridabad is just adjacent to the said unit and the unit is causing air, noise and water pollution. The allegation of the applicant is that the groundwater quality has deteriorated on account of discharge of polluted water by the unit and that the Applicant is facing the issue of air pollution on account of the foul air discharge from the exhaust vents of the industrial unit. Applicant has submitted that the AQI of the area touches 361 on account of the pollution which is being caused and that the industrial unit uses chemicals extensively and drains pollutants. It is also the submission of Applicant that about hundred heavy duty vehicles ply every day causing air and noise pollution in the area. In the letter petition, the Applicant has also alleged that NO₂ gas (HNO₃), H₃PO₄ phosphoric acid etc. are

extensively used for cleaning the organic and inorganic deposits of stainless-steel parts of tractor and the fumes get exhausted through exhaust vents directly towards the residential area causing pollution and health hazard. It is also the allegation of the Applicant that minimum buffer zone between a manufacturing facility and residential area as per standard requires 500 metres but in the present case, the unit shares a common wall with the residential area.

2. The OA raises substantial issue relating to compliance of environmental norms.

3. Being a letter petition, the Applicant has not properly impleaded the respondents in the matter. Hence, we implead the following as respondents in this case:

- (1). Member Secretary, Haryana State Pollution Control Board (HSPCB).
- (2). Escorts Kubota Private Limited, Sector 15-A, Faridabad, Haryana.
- (3). District Magistrate, Faridabad.

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. Respondent No. 1 will file a comprehensive report in respect of the allegations made in the OA in respect of pollution caused at least one week before the next date of hearing

6. During the course of argument, we have made it clear to the Applicant that the Tribunal will only consider the issue of violation of environmental norms by the unit in question and for other issues relating

to property etc., the Applicant is required to avail remedy before the appropriate forum.

7. List on 13.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 29, 2024
Original Application No. 628/2024
DV



HARYANA STATE POLLUTION CONTROL BOARD
Faridabad Region, Opp. Hewo Appmt., Sector-16A,
Faridabad **Website: www.hspcb.gov.in**



No. HSPCB/FR/2024/ 392-93

Dated: 09/9/2024.

To

The Member Secretary,
Central Pollution Control Board,
New Delhi.

Sub: Compliance of Hon'ble NGT order dated 29.05.2024 in OA no. 628 of 2024; Alok Mohan Vs. Escorts Kubota P Ltd. & Ors. -reg.

Ref: CPCB Letter no. CM-13011/185/2024-LAW-HO-CPCB-HO dated 29.08.2024.

In this connection, it is submitted that the Deputy Commissioner Faridabad appointed SDM Badkal as representative. SDM Badkal along with Regional Officer, HSPCB Faridabad inspected the unit and the report is attached herewith.

DA/ as above


Regional Officer
Faridabad Region

Endst. No. HSPCB/FR/2024/

Dated:

A copy of above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information please.


Regional Officer
Faridabad Region

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI.

Original Application No. 628/2024.

IN THE MATTER OF:

Alok Mohan

Applicant

Versus

Escorts Kubota P Ltd & Ors.

Respondent(s)

Report in compliance of order dated 29.05.2024 in OA no. 628 of
2024 matter of Alok Mohan vs Escorts Kubota P Ltd & Ors.

INDEX

S. No.	Particulars	Papas
1.	Report in compliance of order dated 29.05.2024.	1-5
2.	Annexure-1 Copy of CTO	6-9
3.	Annexure -2 Photographs	10-15
4.	Annexure-3 Copy of Analysis	16-17
5.	Annexure-4 Copy of CTO	18-20
6.	Annexure-5 Copy of Analysis	21-24

Dated:

BEFORE THE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH,
NEWDELHI
Original Application No. 628/2024

1

Alok Mohan

Applicant

Versus

Escorts Kubota P Ltd & Ors.

Respondent(s)

Report in compliance of order dated 29.05.2024 in OA no. 628 of 2024 matter of Alok Mohan vs Escorts Kubota P Ltd & Ors.

1.0 Background

An application has been filed in Hon'ble NGT Vide OA no. 628/2024 in the matter of Alok Mohan Vs Escorts Kubota Pvt. Ltd & Ors. Regarding violation of the environmental norms by Escorts Kubota Limited 18/4 Mathura Road at Faridabad. The plea of Applicant is that the house of Applicant at Sector 15A, Faridabad is just adjacent to the said unit and the unit is causing air, noise and water pollution. The allegation of the applicant is that the groundwater quality has deteriorated on account of discharge of polluted water by the unit and that the Applicant is facing the issue of air pollution on account of the foul air discharge from the exhaust vents of the industrial unit.

Applicant has submitted that the AQI of the area touches 361 on account of the pollution which is being caused and that the industrial unit uses chemicals extensively and drains pollutants. It is also the submission of Applicant that about hundred heavy duty vehicles ply every day causing air and noise pollution in the area. In the letter petition, the Applicant has also alleged that NO₂ gas (HNO₃), H₃PO₄ phosphoric acid etc. extensively used for cleaning the organic and inorganic deposits of stainless-steel parts of tractor and the fumes get exhausted through exhaust vents directly towards the residential area causing pollution and health hazard. It is also the allegation of the Applicant that

minimum buffer zone between a manufacturing facility and residential area as per standard requires 500 meters but in the present case, the unit shares a Common wall with the residential area. The OA raises substantial issue relating to compliance of environmental norms.

Hon'ble NGT vide its order dated 29.05.2024 has directed the following "Being a letter petition, the Applicant has not properly impleaded the respondents in the matter. Hence, we implead the following as respondents in this case:

- (1). Member Secretary, Haryana State Pollution Control Board (HSPCB).
- (2). Escorts Kubota Private Limited, Sector 15-A, Faridabad, Haryana.
- (3). District Magistrate, Faridabad.

Issue notice to the respondents. Applicant is directed to serve the Respondents and file affidavit of service at least one week before the next Date of hearing."

In compliance of order dated 29.05.2024 on O.A No. 628/2024 (Alok Mohan V/s Escorts Kubota P Ltd & Ors). The Deputy Commissioner Faridabad has nominated to SDM, Badkal as representative of District Magistrate, Faridabad.

2.0 Factual Report

The team comprising Sh. Amit Maan SDM Badkal, Sandeep Singh, RO, HSPCB, Faridabad and Pardeep Kumar JEE HSPCB has conducted the inspection on dated 23.08.2024 to ascertain the factual ground position. During inspection it was found that 02 No. of units are operating in the premises at 18/4, Mathura Road, Faridabad i.e. 1. M/s Escorts Kubota Limited Plant no 1, 18/4, Mathura Road, Faridabad. 2. M/s Escorts Kubota India Pvt. Ltd, 18/4, Mathura Road, Faridabad.

Unit 1 M/s Escorts Kubota Limited Plant no 1, 18/4, Mathura Road, Faridabad has valid Consent to operate up-to 30.09.2025. Copy of CTO Attached **as Annexure 1**. The unit engaged in manufacturing of tractor component/parts and fall under the Red category and has installed STP for treatment of Domestic waste water of the unit and there is no source of trade effluent and Air emission except Generator Set of capacity 1950 KVA (PNG as fuel) and having stack height as per norms.

This unit is adjoining to the house of complainant, the unit have a common wall with the many houses and among them one house belongs to complainant. The working area/manufacturing facility of the unit and the wall towards the house line of complainant has only road inside the premises of approximate 10 feet wide. This road is used for entry of vehicles carrying material. The unit has also installed many water air coolers used for cooling of the working area towards the house line of the complainant. Photographs attached **as Annexure 2**. Unit has installed 03 Nos bore wells for domestic consumption and has obtained the necessary permission from the Haryana Water Resources Authority (HWRA). The unit has an underground storage facility with a capacity of 20 kiloliters per day (KLD) for diesel and the same is on opposite side of the house line of the complainant. The STP samples collected by the team on dated 23.08.2024 and as per A/R No. 1204 dated 30.08.2024 STP parameters are within the prescribed limit of the Board. Copy of Analysis Report attached **as Annexure 3**. It was also observed during the inspection that unit is using chemical treatment in the STP.

Unit 2. M/s Escorts Kubota India Pvt. Ltd, 18/4, Mathura Road, Faridabad has valid Consent to operate up-to 30.09.2024. Copy of CTO attached **as Annexure 4**. The unit engaged in manufacturing of components/parts of tractors and fall under the Red category and installed ETP

and STP for treatment of trade & Domestic effluent of the unit. Unit has installed the 03 Nos Generator set of capacity 2 Genset of capacity 1875 KVA (PNG as fuel) and 1 Genset of 650 KVA (Dual fuel) with the stack height as per norms. Unit has installed the 03 no of paint booth with 03 Nos Gas fired ovens and the unit has installed 02 nos of hot water generators with capacities of 10 lakh kilocalories and 15 lakh kilocalories. PNG is used as fuel. The unit has an underground storage facility with a capacity of 40 kiloliters per day (KLD) for diesel.

The fumes generated from the paint booth are suppressed by water sprinklers installed inside the booth. After the fumes are washed by these sprinklers, the consequently liquid precipitate is leading through a drain into the Effluent Treatment Plant (ETP) for further treatment.

The Unit is discharging the trade effluent in to the sewer after treatment with ETP and STP treated water is being reused in horticulture & flushing in toilet. Unit has installed 02 Nos bore wells for trade and domestic consumption and has obtained the necessary permission from the Haryana Water Resources Authority (HWRA).

The ETP & STPs samples collected by the team on dated 23.08.2024 and as per A/R No. 1201 & 1202 dated 30.08.2024 ETP and STP parameters are within the prescribed limit of the Board. Copy of Analysis Report attached **as Annexure 5**. It was also observed during the inspection that unit is using chemical treatment in the STP.

The recommendations of the committee

Unit 1. M/s Escorts Kubota Limited Plant no 1, 18/4, Mathura Road, Faridabad

- The height of the wall of the unit towards house line of complainant is not sufficient. Therefore, unit may be asked to increase the height of the wall

with acoustic enclosures with the consultations of the complainants/residents. The unit be directed to submit a time-bound action plan for this work.

- Unit may be asked to explore biological treatment options for the Sewage Treatment Plant (STP) as an alternative to chemical treatments.

Unit 2. M/s Escorts Kubota India Pvt. Ltd, 18/4, Mathura Road, Faridabad

- Unit may be asked to upgrade the Effluent Treatment Plant (ETP) and implement measures to reuse the treated effluent within the process, rather than discharging it into the sewer. The unit may be directed to submit a time-bound action plan for this upgradation.
- Unit may be asked to explore biological treatment options for the Sewage Treatment Plant (STP) as an alternative to chemical treatments. Report is submitted for kind consideration.


**Sandeep Singh, RO,
HSPCB, Faridabad Region**


**Sh. Amit Maan,
SDM, Badkal**



HARYANA STATE POLLUTION CONTROL BOARD

**Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O) Email:-**

hspcbrofr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313091424FDBDCTO68012070

Dated:31/07/2024

To.

M/s :Escorts Kubota Limited Plant no 1
18/4 Mathura Road, Faridabad Haryana

Subject: Grant of consent to operate to M/s Escorts Kubota Limited Plant no 1.

Please refer to your application no. 68012070 received on dated 2024-07-01 in regional office Faridabad. With reference to your above application for consent to operate, M/s Escorts Kubota Limited Plant no 1 is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2024 - 30/09/2025
Industry Type	Automobile Manufacturing (integrated facilities)
Category	RED
Investment(In Lakh)	59483.941
Total Land Area(Sq. meter)	56890.7
Total Builtup Area(Sq. meter)	31282.63
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	100.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	treated effluent recycle/reused in gardening
2. Trade	
Domestic Effluent Parameters	
1. BOD	10 mg/l
2. COD	50 mg/l
3. TSS	20 mg/l
4. pH	6.5 to 8.5
5. Oil and Grease	10 mg/l
6. Total Nitrogen	10 mg/l
7. Fecal Coliform MPN/100 ml	Less than 100
Trade Effluent Parameters	
1. NA	

Number of stacks	1
Height of stack	
1. Stack attached to Gen set of capacity 1950 KVA	30 Meter
Emission parameters	
1. NA	
Product Details	
1. Gear Box	200 Numbers/ day
2. Cylinder Block	200 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	KL/day
Raw Material Details	
oil and lubricants	0.50 Kilo Liters/Day
casting	54 Metric Tonnes/Day
forging	27 Metric Tonnes/Day

HARYANA STATE

Regional Officer, Faridabad

Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

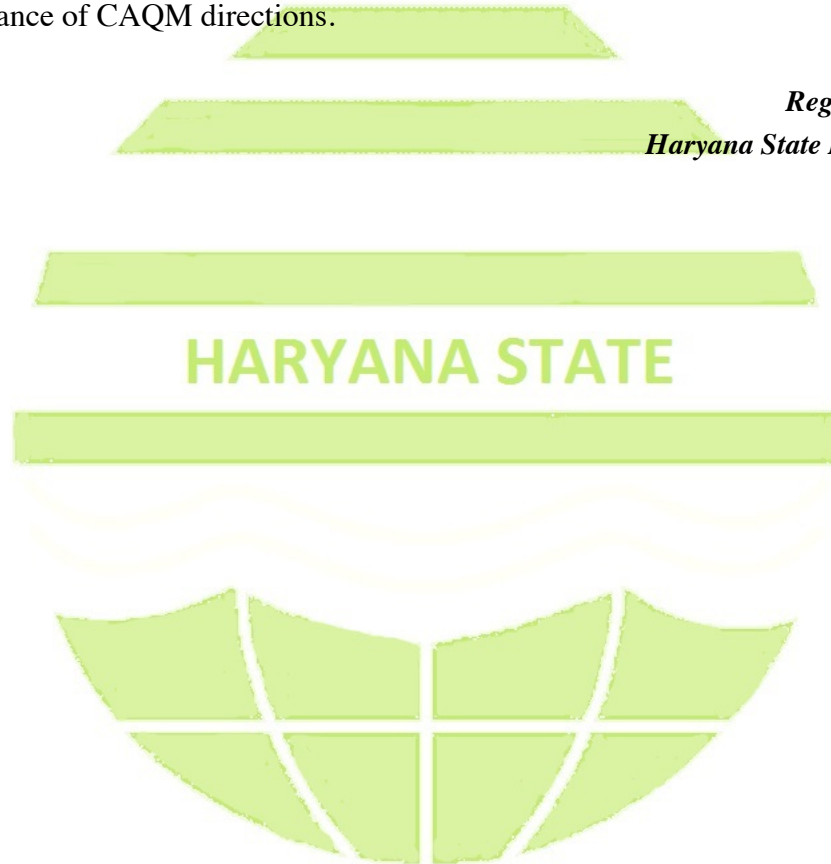
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. CTO so granted is without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit.
2. Unit will not change the quantity of domestic effluent/trade

effluent/ air emissions sources without prior permission of the Board. 3. The unit will operate its pollution control devices regularly and will maintain proper logbook for the same. 4. Unit will obtain necessary Authorization HWM Rules, 2016 & will apply for CTO renewal at least 90 days before expiry date of CTO. 5. Unit will deposit balance fee, if any found at any stage pending against the unit. 6. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 7. Unit will submit Annual return of Hazardous waste management Rules and environment statement as per the provision of applicable laws. 8. Unit will use only approved source of water supply. In case of use of bore well unit will obtained prior permission from HWRA. 9. Unit will comply the direction no. 76 of CAQM for regulation of DG set and will maintain logbook for DG set operation mentioning entries running hours of DG set, in compliance of CAQM directions.

Regional Officer, Faridabad
Haryana State Pollution Control Board.

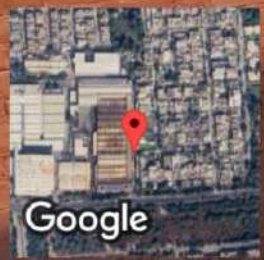






 **GPS Map Camera**

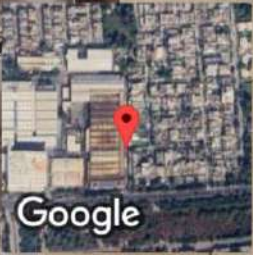
Faridabad, Haryana, India
876, Block A, Sector 15, Faridabad, Haryana 121006, India
Lat 28.389554°
Long 77.316622°
23/08/24 03:40 PM GMT +05:30





 **GPS Map Camera**

Faridabad, Haryana, India
876, Block A, Sector 15, Faridabad, Haryana 121006, India
Lat 28.38958°
Long 77.31661°
23/08/24 03:40 PM GMT +05:30





GPS Map Camera

Faridabad, Haryana, India
665, Sector 15A, Faridabad, Haryana 121007, India
Lat 28.389203°
Long 77.314779°
23/08/24 04:14 PM GMT +05:30

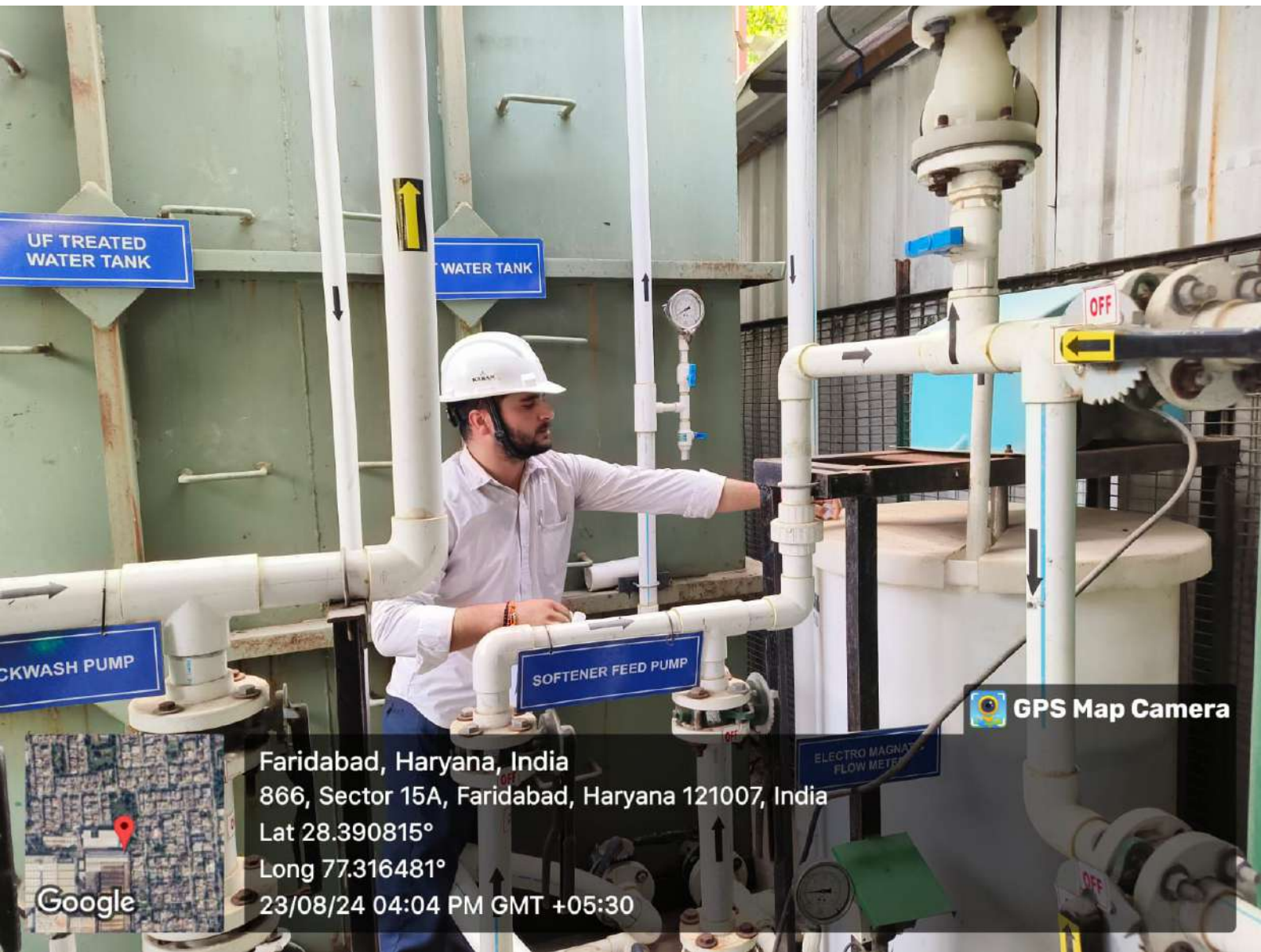
Google



Faridabad, Haryana, India
665, Sector 15A, Faridabad, Haryana 121007, India
Lat 28.38922°
Long 77.314788°
23/08/24 04:23 PM GMT +05:30

GPS Map Camera

Google





PREVENT POLLUTION



FORM J
(See Rule 36)

Report No.:-1204
Dated - August 30, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 24th day of August, 2024 from Sh. Amit Mann SDM, Badkhal, Sh. Sandeep Singh, R.O, HSPCB & Sh. Pardeep Kumar, JEE, a sample of liquid domestic effluent of M/s Escorts Kubota Limited, Plant No.-1, 18/4, Mathura Road, Faridabad, collected on 23.08.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/08/2024 to 30/08/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	pH Value	7.53	8.29	6.5-8.5	APHA 4500 H ⁺ B (24 th Edition 2023)
2.	Conductivity μ S/cm	5870	3960	--	APHA 2510 B (24 th Edition 2023)
3.	Total Suspended Solids mg/l	220	12	20	APHA 2540 - D (24 th Edition 2023)
4.	B.O.D.(5 Days at 20 ^o C) mg/l	104	8	10	APHA 5210-C (24 th Edition 2023)
5.	Chemical Oxygen Demand mg/l	416	44	50	APHA 5220-B (24 th Edition 2023)
6.	Oil & Grease mg/l	12.6	BDL* (DL**=4)	10	APHA 5520-B (24 th Edition 2023)

BDL* = Below Detection Limit

DL** = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **30th day of August, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Faridabad / M/s Escorts Kubota Limited, Plant No.-1, 18/4, Mathura Road, Faridabad

Dated: 30-8-24.

Endst. No. HSPCB/LAB/F/2024/ 6027

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**

FORM J

(See Rule 36)

Report No.:-1204

Dated - August 30, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 24th day of August, 2024 from Sh. Amit Mann SDM, Badkhal, Sh. Sandeep Singh, R.O, HSPCB & Sh. Pardeep Kumar, JEE, a sample of liquid domestic effluent of M/s Escorts Kubota Limited, Plant No.-1, 18/4, Mathura Road, Faridabad, collected on 23.08.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/08/2024 to 30/08/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	Colour	Blackish	Colorless	----	-----
2.	Odour	Bad	Odourless	----	-----
3.	Total Nitrogen mg/l	31.64	7.00	10	APHA 4500-N _{org} -B (24 th Edition 2023)
4.	Fecal Coliform MPN/100 ml	4800	79	<100	APHA 9221-E (24 th Edition 2023)

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **30th day of August, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Faridabad / M/s Escorts Kubota Limited, Plant No.-1, 18/4, Mathura Road, Faridabad

Endst. No. HSPCB/LAB/F/2024/ 6027

Dated: 30-8-24,

This test report relate only to the particular sample submitted for testing



HARYANA STATE POLLUTION CONTROL BOARD

**Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O) Email:-
hspcbrofr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313091424FDBDCTO36554470

Dated:04/03/2024

To.

M/s :M/s Escorts Kubota India Pvt. Ltd.
18/4, Mathura Road, Faridabad

Subject: Grant of consent to operate to M/s M/s Escorts Kubota India Pvt. Ltd..

Please refer to your application no. 36554470 received on dated 2024-01-29 in regional office Faridabad. With reference to your above application for consent to operate, M/s M/s Escorts Kubota India Pvt. Ltd. is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	23/02/2024 - 30/09/2024
Industry Type	Automobile Manufacturing (integrated facilities)
Category	RED
Investment(In Lakh)	34258.188
Total Land Area(Sq. meter)	31265.0
Total Builtup Area(Sq. meter)	24215.0
Quantity of effluent	
1. Trade	120.0 KL/Day
2. Domestic	48.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	STP
2. Trade	ETP
Domestic Effluent Parameters	
1. BOD	10 mg/l
2. COD	50 mg/l
3. TSS	20 mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Number of stacks	2
Height of stack	

1. EACH Stack height of GEN set	30 meters
2. Pain Booth Each from Ground	24.89 Meters
Emission parameters	
1. SPM	50 mg/m ³
Product Details	
1. Tractors	174 Numbers/ day
Capacity of boiler	
1. nil	Ton/hr
Type of Furnace	
1. nil	
Type of Fuel	
1. Electricity	Kilowatt/day
2. Gas	KL/day
3. Diesel	1.300 KL/day
Raw Material Details	
C L U T C H HOUSING,DIFFRENTIAL HOUSING, Front Axle Housing, Hydraulic Lift, Alternator,Radiator self frame assembly, Fan Belt ,Engine Assembly, Bonnet,,Front/Rear Wheels etc EACH	174 Numbers/Day

*Regional Officer, Faridabad
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply

with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will apply CTO 90 days before expiry of this CTO.
2. Unit will submit the Analysis report or running schedule within 30 days from approval of this CTO
3. unit will run the all APCD/ETP/STP regularly
4. unit will not do any expansion/increased in production with-out permission of the Board.

*Regional Officer, Faridabad
Haryana State Pollution Control Board.*



**PREVENT
POLLUTION**

120 Annexure- 5



TC-11156

FORM J
(See Rule 36)

Report No.:-1201

Dated - August 30, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 24th day of August, 2024 from Sh. Amit Mann SDM, Badkhal, Sh. Sandeep Singh, R.O, HSPCB & Sh. Pardeep Kumar, JEE, a sample of liquid trade effluent of M/s Escorts Kubota India Pvt. Ltd., 18/4, Mathura Road, Faridabad, collected on 23.08.2024 from the Inlet & Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/08/2024 to 30/08/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of ETP	Outlet of ETP	Prescribed Limits	Test Method
1.	pH Value	8.36	7.58	6.5-8.5	APHA 4500 H ⁺ B (24 th Edition 2023)
2.	Conductivity μ S/cm	7250	6410	--	APHA 2510 B (24 th Edition 2023)
3.	Total Suspended Solids mg/l	176	26	100	APHA 2540 - D (24 th Edition 2023)
4.	B.O.D.(5 Days at 20 ^o C) mg/l	65	9	30	APHA 5210-C (24 th Edition 2023)
5.	Chemical Oxygen Demand mg/l	424	152	250	APHA 5220-B (24 th Edition 2023)
6.	Oil & Grease mg/l	9.2	BDL* (DL**=4)	10	APHA 5520-B (24 th Edition 2023)

BDL* = Below Detection Limit

DL** = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **30th day of August, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Faridabad / M/s Escorts Kubota India Pvt. Ltd., 18/4, Mathura Road, Faridabad

Endst. No. HSPCB/LAB/F/2024/ **6018**

Dated: **30-8-24**.

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**

FORM J

(See Rule 36)

Report No.:-1201

Dated - August 30, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 24th day of August, 2024 from Sh. Amit Mann SDM, Badkhal, Sh. Sandeep Singh, R.O, HSPCB & Sh. Pardeep Kumar, JEE, a sample of liquid trade effluent of M/s Escorts Kubota India Pvt. Ltd., 18/4, Mathura Road, Faridabad, collected on 23.08.2024 from the Inlet & Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/08/2024 to 30/08/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of ETP	Outlet of ETP	Prescribed Limits	Test Method
1.	Colour	Milkish	Colorless	----	-----
2.	Odour	Mild	Odourless	----	-----
3.	Iron as Fe mg/l	15.31	2.71	3	3120-Fe ICP-OES (APHA 24 th Edition 2023)
4.	Phosphate as P mg/l	13.48	3.78	5	IS 3025 (Part-31) :1988 (Reaffirmed 2003)

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **30th day of August, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Faridabad / M/s Escorts Kubota India Pvt. Ltd., 18/4, Mathura Road, Faridabad

Endst. No. HSPCB/LAB/F/2024/ 6018

Dated: 30-8-24

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**



TC-11156

FORM J
(See Rule 36)

Report No.:-1202

Dated - August 30, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 24th day of August, 2024 from Sh. Amit Mann SDM, Badkhal, Sh. Sandeep Singh, R.O, HSPCB & Sh. Pardeep Kumar, JEE, a sample of liquid domestic effluent of M/s Escorts Kubota India Pvt. Ltd., 18/4, Mathura Road, Faridabad, collected on 23.08.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/08/2024 to 30/08/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	pH Value	7.16	7.98	6.5-8.5	APHA 4500 H ⁺ B (24 th Edition 2023)
2.	Conductivity μ S/cm	6120	4510	--	APHA 2510 B (24 th Edition 2023)
3.	Total Suspended Solids mg/l	190	17	20	APHA 2540 - D (24 th Edition 2023)
4.	B.O.D.(5 Days at 20 ^o C) mg/l	98	9	10	APHA 5210-C (24 th Edition 2023)
5.	Chemical Oxygen Demand mg/l	392	48	50	APHA 5220-B (24 th Edition 2023)
6.	Oil & Grease mg/l	11.6	BDL* (DL**=4)	10	APHA 5520-B (24 th Edition 2023)

BDL* = Below Detection Limit

DL** = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **30th day of August, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Faridabad / M/s Escorts Kubota India Pvt. Ltd., 18/4, Mathura Road, Faridabad

Endst. No. HSPCB/LAB/F/2024/ 6021

Dated: 30-8-24

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**

FORM J

(See Rule 36)

Report No.:-1202

Dated - August 30, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 24th day of August, 2024 from Sh. Amit Mann SDM, Badkhal, Sh. Sandeep Singh, R.O, HSPCB & Sh. Pardeep Kumar, JEE, a sample of liquid domestic effluent of M/s Escorts Kubota India Pvt. Ltd., 18/4, Mathura Road, Faridabad, collected on 23.08.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/08/2024 to 30/08/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	Colour	Blackish	Colorless	----	-----
2.	Odour	Bad	Odourless	----	-----
3.	Total Nitrogen mg/l	20.01	5.60	10	APHA 4500-N _{org} -B (24 th Edition 2023)
4.	Fecal Coliform MPN/100 ml	5300	84	<100	APHA 9221-E (24 th Edition 2023)

Sr. Amit Mann SDM, Badkhal, Sh. Sandeep Singh, R.O, HSPCB & Sh. Pardeep Kumar, JEE,

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **30th day of August, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Faridabad / M/s Escorts Kubota India Pvt. Ltd., 18/4, Mathura Road, Faridabad

Endst. No. HSPCB/LAB/F/2024/ 6021

Dated: 30-8-24 .

This test report relate only to the particular sample submitted for testing

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 628/2024

Alok Mohan

Applicant

Versus

Escorts Kubota P Ltd & Ors.

Respondent(s)

Date of hearing: 29.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Alok Mohan, Applicant in Person

ORDER

1. This original application has been filed by the Applicant in the form of the letter petition making a complaint against violation of the environmental norms by Escorts Kutoba Limited at Faridabad. The plea of Applicant is that the house of Applicant at Sector 15A, Faridabad is just adjacent to the said unit and the unit is causing air, noise and water pollution. The allegation of the applicant is that the groundwater quality has deteriorated on account of discharge of polluted water by the unit and that the Applicant is facing the issue of air pollution on account of the foul air discharge from the exhaust vents of the industrial unit. Applicant has submitted that the AQI of the area touches 361 on account of the pollution which is being caused and that the industrial unit uses chemicals extensively and drains pollutants. It is also the submission of Applicant that about hundred heavy duty vehicles ply every day causing air and noise pollution in the area. In the letter petition, the Applicant has also alleged that NO₂ gas (HNO₃), H₃PO₄ phosphoric acid etc. are

extensively used for cleaning the organic and inorganic deposits of stainless-steel parts of tractor and the fumes get exhausted through exhaust vents directly towards the residential area causing pollution and health hazard. It is also the allegation of the Applicant that minimum buffer zone between a manufacturing facility and residential area as per standard requires 500 metres but in the present case, the unit shares a common wall with the residential area.

2. The OA raises substantial issue relating to compliance of environmental norms.

3. Being a letter petition, the Applicant has not properly impleaded the respondents in the matter. Hence, we implead the following as respondents in this case:

(1). Member Secretary, Haryana State Pollution Control Board (HSPCB).

(2). Escorts Kubota Private Limited, Sector 15-A, Faridabad, Haryana.

(3). District Magistrate, Faridabad.

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. Respondent No. 1 will file a comprehensive report in respect of the allegations made in the OA in respect of pollution caused at least one week before the next date of hearing

6. During the course of argument, we have made it clear to the Applicant that the Tribunal will only consider the issue of violation of environmental norms by the unit in question and for other issues relating

to property etc., the Applicant is required to avail remedy before the appropriate forum.

7. List on 13.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 29, 2024
Original Application No. 628/2024
DV